BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 304 of 2019

(M.A. No. 81/2021, M.A. No. 83/2021, M.A. No. 96/2021, I. A. No. 184/2022, I. A. No. 440/2023, I. A. No. 441/2023, I. A. No. 443/2023 & I. A. No. 444/2023)

M. Haridasan.....Applicant

Vs

State of Kerala & Ors..... Respondent(s)

OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE

1. It is respectfully submitted that this applicant has objection to the recommendation that the limiting the distance of rock blasting within the radial distance of 150 m from quarry blasting zone if there exist houses or structures not belonging to the mine owner within this distance.

2. While assessing the noise pollution (6.2) the Joint Committee has found that in three locations extraneous sources of noise were observed during the study at 200 m point as most of the points were near to the periphery of the lease area. Noise contributions from public roads, public spaces, and safety sirens were noticed at these locations. Thus, the Joint Committee states that it is logical to limit the noise influence zone up to 150 m from the blasting zone. The Joint Committee also observed (7.1) that effect of noise pollution is significant up to 200 m in quarries monitored in Pathanamthitta, Ernakulam and Palakkad.

3. The public roads, and public spaces are not noise creating substances. The sound in public road comes from motor vehicles, if any. In public places also, there is no regular noise generation. The sound from siren is very rare and is only an imagination without any materials. Whereas the numerous lorries taken to quarry site and they go out carrying heavy mined materials. That creates sound and vibrations.

4. Having observed that that effect of noise pollution is significant up to 200 m in quarries monitored in Pathanamthitta, Ernakulam and Palakkad the Joint Committee ought to have

M. Haridasan

recommended for more distance in Kerala taking into consideration the density of population of Kerala 859 per sq.km whereas the national density of population is 464 sq.km.

5. 5. It is respectfully submitted that the Joint Committee has made the report based on the assumption that blasting is being done on the basis of Nonel (None Electrical Detonator) detonators. Whereas in Kerala in all the quarries blasting is conducted using electric detonators which will help them to causes more sound and vibrations. The electric detonators will help them to cover more area and extract more minerals quantity. The Explosive Licenses granted to Shri Muhammed Roshan, P.M.Abdual Rahman, Martin Varghese will show that they have been permitted to use electric detonators. True copies of the Explosive Licenses granted to Shri Muhammed Roshan, P.M.Abdul Rahman, Martin Varghese, dated 3-7-2020, 30-01-2020, 04-11-2019 is produced herewith and marked as Annexure. A.1. The Joint Committee has omitted to take note of these facts.

6. The Joint Committee has considered only the aspect about residential buildings. The nearby agricultural operations carried out wherein people are working who are adversely affected the noise generated by the bloating and dust is cleverly ignored.

7. The Joint Committee has ignored the fact that several quarries are located in hilly areas. In such places the distance on ground will more whereas the dust will be flying like crow. So the distance should have been recommended to measure the distance on crow flying distance.

8. Environmental Clearance and quarrying lease is given on the basis of the Mining Plan. The application for EC as well as quarrying license must accompany a Mining Plan. But that is not being complied with. Most the quarrying operators used to quarry more minerals than prescribed. When it is found they pay the meagre penalty. No quarry site in Kerala is restored as per the Mining Plan in Kerala. This itself is indicative of the fact there is compliance of the conditions imposed in the mining plan.

9. The Environment Department of Government of Kerala gives fully support to the illegal mining activities being carried out. From 15-01-2016 all the quarry owners must obtain Environmental Clearance as contemplated by law. When it was not done Sibi Joseph filed O.A. No. 244 alleging certain irregularities in conducting the quarry without obtaining Environmental Clearance was filed. The said O.A. No. 244 of 2017 was disposed of on 27-05-2021 holding that continuing the operation of the quarry without obtaining the Environmental Clearance is illegal. This order was confirmed in Civil Appeal No. 4643

of 2021 by the Hon'ble Supreme Court of India. But to help the quarry owners of Kerala the Government of Kerala has filed W.P No. 13221 of 2021 before the Hon'ble High Court of Kerala and allowed them to continue without any EC.

10. The Joint Committee has not properly understood the scope of Noise Pollution (Regulation and Control) Rules, 2000. The restrictions imposed under Rule 5 applies only to loudspeakers/public address system. The consequences of violation pertain to playing of music, or any sound amplifiers, drum beats, blowing of horn, musical instruments and not in respect of sound generated by the blasting which is more impulse and generates more sound and vibrations.

11. In this regard it is pointed that Metalliferous Mines Regulations, 1961 applies to all mines in India. As per which the entire area falling within a radius of 300 metres from the place of firing is danger zone and to ensure that all persons within such area have to be taken proper shelter.

12. It is the settled principle of law, laid down in M.C.Mehta vs. Union of India, AIR 2004 SC 4016, that if an activity is allowed to go ahead, there may be irreparable damage to the environment and if it is stopped, there may be irreparable damage to economic interest. In case of doubt, however, protection of environment would have precedence over the economic interest. Precautionary principle requires anticipatory action to be taken to prevent harm. The harm can be prevented even on a reasonable suspicion. It is not always necessary that there should be direct evidence of harm to the environment.

13. Taking into consideration the above facts and circumstances the Joint Committee ought to have recommended that a minimum radial distance of 300 (three hundred) to be maintained between the boundaries of the quarry site and nearby residential buildings.

Dated this the 22nd February, 2024

M.Haridasan.

VERIFICATION

I, M.Haridasan, aged 50 years, son of K.V.Muthan now residing at Konnakkalkadave do hereby solemenly affirm and state that what is stated above is true and correct to the best of my knowledge, information and belief.

M.Haridasan

Email - haridasanmkkadave@gmail.com

Postal Address:
M.Haridasan,
Konnakkalkadave,
Korenchera (post),
Kizhakkencherry,
Palakkad (district),
Kerala (state), PIN-678684.

ANNEXURE A.1

File ref.No. 17011

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
केन्द्रीय भवन, ब्लाक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor
CSEZ पी.ओ.कक्कानाड कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037
फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276

संख्या (No.): **E/SE/KL/22/277(E125681)** दिनांक (Date): 03/07/2020

सेवा में | To,

Shri Muhammed Roshan,
Shanifa Manzil, Cherukulam P.O.,Kotakal P.O. Anchal, Town/Village - Anchal
District-KOLLAM, State-Kerala, Pincode - 691306

विषय : Survey No.163/18, Block No.48, ग्राम Kadakkal Village, Kottarakkara Taluk, जिला KOLLAM, राज्य Kerala में मेसर्स **Shri Muhammed Roshan** द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SE/KL/22/277(E125681) के संशोधन संदर्भ में।
(विस्फोटक की मात्रा / मासिक खरीद सीमा में परिवर्तन आरेखण / सुविधाएं / परिसर में परिवर्तन)

Subject: **Possession for Use of of Explosives from magazine situated at Survey No.:163/18, Block No.48, Kadakkal Village, Kottarakkara Taluk, Dist. KOLLAM, Kerala - Licence No.: E/SE/KL/22/277(E125681) granted in Form LE-3 of Explosives Rules, 2008 -**
(Amendment of Quantity of Explosives/Monthly Purchase Limit Amendment in Drawings/Facilities/Premises).

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या Nil दिनांक 03/07/2020 का संदर्भ ग्रहण करें।
Please refer to your letter no. Nil dated 03/07/2020.

अनुज्ञप्ति संख्या E/SE/KL/22/277(E125681) **INTIMATION REGARDING QUARRYING OPERATIONS AS PER LETTER OF INTENT NO 8413/M3/2018 DATED 10/10/2018 FROM THE DIRECTOR OF MINING &GEOLOGY DEPARTMENT OF MINING & GEOLOGY, THIRUVANANTHAPURAM AT RE SURVEY NO. 141/2-2,141/2-2-4,141/2-2-4-2, BLOCK NO.44 IN KOTTUKAL VILLAGE, KOTTARAKKARA TALUK, KOLLAM IS ACKNOWLEDGED HEREWITH. PLEASE NOTE THAT THE USE OF EXPLOSIVES IN THE QUARRIES SHALL BE AS PER THE DIRECTION OF DGMS, BANGALORE AS REQUIRED UNDER MINES ACT 1952 AND METALIFEROUS MINES REGULATIONS 1961.** के संदर्भ में यथा संशोधित कर भेजी जा रही है।
The Licence No.: E/SE/KL/22/277(E125681) is forwarded herewith duly amended in respect of followings ;

INTIMATION REGARDING QUARRYING OPERATIONS AS PER LETTER OF INTENT NO 8413/M3/2018 DATED 10/10/2018 FROM THE DIRECTOR OF MINING &GEOLOGY DEPARTMENT OF MINING & GEOLOGY, THIRUVANANTHAPURAM AT RE SURVEY NO. 141/2-2,141/2-2-4,141/2-2-4-2, BLOCK NO.44 IN KOTTUKAL VILLAGE, KOTTARAKKARA TALUK, KOLLAM IS ACKNOWLEDGED HEREWITH. PLEASE

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 17011

NOTE THAT THE USE OF EXPLOSIVES IN THE QUARRIES SHALL BE AS PER THE DIRECTION OF ... BANGALORE AS REQUIRED UNDER MINES ACT 1952 AND METALIFEROUS MINES REGULATIONS 19...

किसी भी एक समय में लाइसेंस क्षमता निम्नलिखित वर्ग तथा मात्रा से अधिक नहीं होगी।
The licence capacity at any one time shall not exceed the kinds and quantities mentioned below ;

संख्या No	विस्फोटक Explosive(s)	वर्ग Class	प्रभाग Div	उप-प्रभाग Sub Div	क्षमता Capacity	इकाई Unit
1	Nitrate Mixture	2	0	0	100	Kg.
2	Safety Fuse	6	1	0	1500	Mtrs
3	Electric and/or Ordinary Detonators	6	3	0	3000	Nos.
4	Non Electric (Nonel) detonators	6	3	0	2000	Nos.

किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञप्ति के लिए लागू) : **3 गुना**
Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : **3 times as above.**

यह अनुज्ञप्ति दिनांक **31 मार्च 2024** तक प्रवृत्त रहेगी।
This Licence shall remain valid till **31st day of March 2024.**

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विस्फोयटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।
For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(आर.वेणुगोपाल | Dr. R.Venugopal)
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

कोच्ची | Ernakulam

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. District Magistrate, KOLLAM, Kerala with reference to his Noc No: D.Dis/DCKLM/12434/2019/M7 Dated: 14/02/2020
2. Superintendent of Police, KOLLAM, Kerala.

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्ची | Ernakulam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें.)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 17011

अनुज्ञप्ति प्ररुप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)

(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/SE/KL/22/277(E125681)

वार्षिक फीस रुपए (Annual Fee Rs): 2400/-

1. Licence is hereby granted to

Shri Muhammed Roshan (अधिभोगी / Occupier : Shri Muhammed Roshan), Shanifa Manzil, Cherukulam P.O.,Kotakal P.O, Anchal, Town/Village - Anchal, District-KOLLAM, State-Kerala, Pincode - 691306

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Individual**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।
Licence is valid only for the following purpose.
: possess for use of **Nitrate Mixture, Safety Fuse, Electric and/or Ordinary Detonators, Non Electric (Nonel) detonators,** - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives: – (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2 ,0	0	100 Kg.
2.	Safety Fuse	6 ,1	0	1500 Mtrs
3.	Electric and/or Ordinary Detonators	6 ,3	0	3000 Nos.
4.	Non Electric (Nonel) detonators	6 ,3	0	2000 Nos.

(ख) किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]
(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : **3 times as above.**

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।
The licensed premises shall conform to the following drawing(s):
रेखाचित्र क्र. (Drawing No.) E/SE/KL/22/277 (E125681)
दिनांक (Dated) 03/07/2020

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:
Survey No. 163/18, Block No.48 , ग्राम (Town/Village) : Kadakkal Village, Kottarakkara Taluk,

जिला (District)	**KOLLAM**	राज्य (State)	**Kerala**	पुलिस थाना (Police Station) : Kadakkal पिनकोड (Pincode)	**691536**
दूरभाष (Phone)	**9207020367**	इ. मेल (E-Mail)		फैक्स (Fax)	

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।
The licensed premises consist of following facilities.
: **2 Portable magazines of M & S types fabricated by M/s.Industrial Explosives Pvt.Ltd., Nagpur**

8. अनुज्ञप्ति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधो, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबध्दों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 17011

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हु Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी व्दारा हस्ता.क्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्ति शर्तें। Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख **31 मार्च 2024** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2024.**

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 13/03/2020

उप मुख्य विस्फोटक नियंत्रक | **Dy. Chief Controller of Explosives Ernakulam**

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 03/07/2020
- Amendment in Drawings/Facilities/Premises dated : 03/07/2020

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एर्नाकुलम, Ernakulam

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 17011

(सेट VIII | Set VIII)

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक व्दारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/SE/KL/22/277(E125681) की शर्तें निम्नलिखित हैं ।

The following are the conditions of licence number E/SE/KL/22/277(E125681) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी ।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्तार होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबध्द आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं ।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा ।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु –
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो यौगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा फलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक फलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थान के रखे जा सकते हैं ।
(ड) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे ।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा ।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो यौगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो यौगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो ।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा ।
(ii) जब कोई विस्फोटक मानक शुध्दता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लीअसरीन या द्रव नाइट्रो यौगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बेंचों, शैल्फों और उसकी फिटिंग का इस प्रकार संनिर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके । भीतरी भाग में लगी बेंचें, शैल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरूध्द सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाध्येकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है ।

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 17011

The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.

9. यदि तड़ित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चात्वर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तड़ित चालक को समाधानप्रद घोषित नहीं कर देता ;
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगी ;
परंतु यह और कि यदि दो या अधिक तड़ित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तड़ित चालक के परीक्षण के लिए इस स्थिति में विहित की गई है ।
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory;
Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day ;

Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.

10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों , उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो ;
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिसमें भिन्न कोई विस्फोटक नहीं रखा गया है ।
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fie, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:
Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञप्तिधारी प्ररूप आर.ई.-3 और आर.ई.-4 या आर.ई.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी ।
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.

12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञप्तिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करे ।
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.

13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) । यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञप्तिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा ।
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
मैगजीन का अनुज्ञप्तिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा ।
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.

14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी ।
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.

15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी पाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी ।
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.

16. विस्फोटकों के पैकेटों के ढेर इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके ।
The explosive packages shall be stacked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.
तड़ित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा ।
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.

17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुष्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी ।

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 17011

A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.

18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी ।
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.

19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा ।
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.

20. विस्फोटकों के खाली पैकजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा ।
Empty packages of the explosives shall be removed at the earliest and destroyed.

21. अनुज्ञप्तिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए ।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.

22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधो और सुरक्षा स्थितियों को सम्यकतः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी ।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.

23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को अनुज्ञप्त परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञप्तिधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा ।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.

24. अनुज्ञप्तिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक राशी में उल्लिखित अनुज्ञप्त फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पलीते खरीदेगा ।
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.

25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;
(ख) श्रृंखला (जुड़े हुए पटाखे) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग 10(एन) डी.बी. (सी) पी.के.प्रतिबंधित होंगे ;
The possession and sale of fire-crackers generating noise level exceeding;
a) 125 dB(A1) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.

26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी ।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. **अनुज्ञप्तीधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा**
I The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
एरणाकुलम Ernakulam

Deputy Chief Controller of Explosives
एरणाकुलम Ernakulam

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 17011

Form DE-2
(See rule 113 of the Explosives Rules, 2008)
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/SE/KL/22/277(E125681) in form LE-3 granted to Shri Muhammed Roshan, Shanifa Manzil, Cherukulam P.O.,Kotakal P.O, Anchal, Kerala-691536 .

	Type of Structure(s)	Safety distances meters	
	Inside Safety Distances(ISD)	M	UM
1	Room or Workshop used in Connection with the Magazine	11	17
2	Any other Explosives Magazine or store House or Factory of the Applicant		
3	Magazine Office		
	Middle Safety Distances(MSD)		
4	Magazine Keeper's or Chowkidar's Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road	33	
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
	Outside Safety Distances(OSD)		
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances	45	
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
	Overhead Electric lines		
27	Electric Power over head Transmission Lines above 440V	45	
28	Electric Power over head Transmission Lines upto 440V	15	

The Date : 13/03/2020

For Dy. Chief Controller of Explosives
Ernakulam

Deputy Chief Controller of Explosives
Ernakulam

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 03/07/2020
- Amendment in Drawings/Facilities/Premises dated : 03/07/2020

Microsoft VBScript runtime error '800a01f4'

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 11690

3507

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
केन्द्रीय भवन, ब्लाक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor
CSEZ पी.ओ.कक्कानाड कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037
फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276
ई-मेल Email: dycceernakulam@explosives.gov.in

संख्या (No.): **E/SE/KL/22/93(E85040)** दिनांक (Date): 30/01/2020

4 FEB 2020

सेवा में | To,

P.M. Abdul Rahiman,
Rahmaniya Manzil, Pakyara, Uduma P.O., Town/Village - Pakyara
District-KASARAGOD, State-Kerala, Pincode - 671319

विषय : Survey No.428/pt, ग्राम Thayannur, जिला KASARAGOD, राज्य Kerala में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SE/KL/22/93(E85040) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of of Explosives from magazine situated at Survey No.:428/pt, Thayannur, Dist. KASARAGOD, Kerala - Licence No.: E/SE/KL/22/93(E85040) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या Nil दिनांक 28/01/2020 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक **31/3/2025** तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
Reference to your letter No.: Nil dated: 28/01/2020, the subject licence duly renewed upto **31/3/2025** and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक **31/03/ 2025** से पहले **इस कार्यालय** को भेजे जाएं.
For further renewal of licence, please submit the following documents so as to reach **this office** on or before **31/3/2025**.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
  Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
  Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
  Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
  In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाएं (आतिशबाजी गोदाम के लिए लागू नहीं)।
  Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासीक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं । विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
  All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(आर.वेणुगोपाल | Dr. R.Venugopal)
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्ची | Ernakulam

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
Ernakulam

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. ज़िला मजिस्ट्रेट (District Magist..ate), KASARAGOD (Kerala)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्ची | Ernakulam

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 11690

3508

अनुज्ञप्ति प्ररुप एल. ई.-3 / LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)

(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/SE/KL/22/93(E85040)

वार्षिक फीस रुपए (Annual Fee Rs): 2400/-

1. Licence is hereby granted to

P.M. Abdul Rahiman (अधिभोगी / Occupier : P.M. Abdul Rahiman), Rahmaniya Manzil, Pakyara, Uduma P.O., Town/Village - Pakyara, District-KASARAGOD, State-Kerala, Pincode - 671319

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Individual**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।
Licence is valid only for the following purpose.
: possess for use of **Nitrate Mixture, Safety Fuse, Electric and/or Ordinary Detonators,** - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2 ,0	0	100 Kg.
2.	Safety Fuse	6 ,1	0	1500 Mtrs
3.	Electric and/or Ordinary Detonators	6 ,3	0	1500 Nos.

(ख) किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]
(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :
: **15 times as above.**

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।
The licensed premises shall conform to the following drawing(s): .
: रेखाचित्र क्र. (Drawing No.) E/SE/KL/22/93 (E85040)
दिनांक (Dated) 22/03/2016

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No. 428/pt , ग्राम (Town/Village) : **Thayannur** पुलिस थाना (Police Station) : **Ambalathara**

जिला (District) **KASARAGOD** राज्य (State) **Kerala** पिनकोड (Pincode) **671319**

दूरभाष (Phone) **9447439226** ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।
The licensed premises consist of following facilities.
: **Two constructed explosives magazines for explosives and detonators**

8. अनुज्ञप्ति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 11690

विस्फोटक नियम, 2004 के उपबंधो, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबध्दों के अधीन रहते हुए अनुदत्त की जाती है। 3509

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
   Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी व्दारारा हस्ता.क्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्ति शर्तें।
   Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख **31 मार्च 2020** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2020.**

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

Sd/-

तारीख | The Date - 22/03/2016

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives Ernakulam

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 18/09/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 02/07/2019

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
30/01/2020	31/03/2025	Dy. Chief Controller of Explosives, Ernakulam

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एर्नाकुलम/Ernakulam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 11690

3510

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक व्दारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/SE/KL/22/93(E85040) की शर्तें निम्नलिखित हैं ।

The following are the conditions of licence number E/SE/KL/22/93(E85040) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी ।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबध्द आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं ।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा ।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु –
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं ।
(ड) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे ।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा ।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो ।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुरत करेगा ।
(ii) जब कोई विस्फोटक मानक शुध्दता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लीअसरीन या द्रव नाइट्रो योगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बैंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके । भीतरी भाग में लगी बैंचे, शैल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरूध्द सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाध्येकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है ।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from;
Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
9. यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञाप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 11690

3511

परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी व्दारा पश्चात्वर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को सन्तोषप्रद घोषित नहीं कर देता :

परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा :

परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबध्द हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है ।

If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:

Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :

Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.

10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों , उपयुक्त जूतों के प्रयोग व्दारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों व्दारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :

परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है ।

Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fie, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:

Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञप्तिधारी प्ररूप आर.ई.-3 और आर.ई.-4 या आर.ई.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके व्दारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी ।

The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.

12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञप्तिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें ।

No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.

13. मैंगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) । यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञप्तिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा ।

Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.

मैंगजीन का अनुज्ञप्तिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा ।

The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.

14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी ।

Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.

15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी ।

The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.

16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढने के लिए उनके बीच से होकर आ जा सके ।

The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.

तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा ।

The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.

17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झांड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी ।

A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.

18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी ।

Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.

19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा ।

Not more than 4 persons shall be allowed inside the magazine or store house at any one time.

20. विस्फोटकों के खाली पैकजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा ।

Empty packages of the explosives shall be removed at the earliest and destroyed.

21. अनुज्ञप्तिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए ।

The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.

22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधो और सुरक्षा स्थितियों को सम्यकत: अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी ।

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 11690

Form-DE-2

3512

(See rule 113 of the Explosives Rules, 2008)

(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/SE/KL/22/93(E85040) in form LE-3 granted to P.M. Abdul Rahiman, Rahmaniya Manzil, Pakyara, Uduma P.O., Kerala-671319 .

	Type of Structure(s)	Safety distances meters	
	Inside Safety Distances(ISD)	**M**	**UM**
1	Room or Workshop used in Connection with the Magazine	11	17
2	Any other Explosives Magazine or store House or Factory of the Applicant		
3	Magazine Office		
	Middle Safety Distances(MSD)		
4	Magazine Keeper's or Chowkidar's Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road		33
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
	Outside Safety Distances(OSD)		
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		45
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
	Overhead Electric lines		
27	Electric Power over head Transmission Lines above 440V		45
28	Electric Power over head Transmission Lines upto 440V		15

The Date : 22/03/2016

For Dy. Chief Controller of Explosives
Ernakulam

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 18/09/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 02/07/2019

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.

23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को अनुज्ञात परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञाप्तिधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा ।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.

24. अनुज्ञप्तिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञत फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पलीते खरीदेगा ।
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.

25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –

(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;

(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के.प्रतिबंधित होंगे ;
The possession and sale of fire-crackers generating noise level exceeding;
a) 125 dB(AI) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.

26. आग या विस्फोट व्दारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी ।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. **अनुज्ञसीधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा । The licensee shall not exhibit, possess and sell fireworks of foreign origin.**

कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
एरणाकुलम | Ernakulam

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 15490

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
केन्द्रीय भवन, ब्लाक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor
CSEZ पी.ओ.कक्कानाड् कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037
फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276

संख्या (No.): **E/SC/KL/22/135(E11282)**

दिनांक (Date): 04/11/2019

सेवा में | To,

Shri Martin Varghese M/s.Adukadu Granites (Pvt)Ltd.,
Payyanamon P.O. Konni, Town/Village - Konnithazham
District-PATHANAMTHITTA, State-Kerala, Pincode - 689692

विषय : Survey No(s).571/1A/34/3/1 ., ग्राम PAYYANAMON,KONNITHAZHAM, जिला PATHANAMTHITTA, राज्य Kerala में मेसर्स **Shri Martin Varghese M/s.Adukadu Granites (Pvt)Ltd.** द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SC/KL/22/135(E11282) के संशोधन संदर्भ में।
(आरेखण / सुविधाएं / परिसर में परिवर्तन)

Subject: **Possession for Use of of Explosives from magazine situated at Survey No(s).:571/1A/34/3/1 ., PAYYANAMON,KONNITHAZHAM, Dist. PATHANAMTHITTA, Kerala -Licence No.: E/SC/KL/22/135(E11282) granted in Form LE-3 of Explosives Rules, 2008 - (Amendment in Drawings/Facilities/Premises).**

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या Nil दिनांक 04/11/2019 का संदर्भ ग्रहण करें।
Please refer to your letter no. Nil dated 04/11/2019.

अनुज्ञप्ति संख्या E/SC/KL/22/135(E11282) **INTIMATION REGARDING QUARRYING OPERATIONS AS PER THE LETTER OF INTENT FROM THE DIRECTOR, DIRECTORATE OF MINING & GEOLOGY, THIRUVANANTHAPURAM VIDE LOI NO.7127/M3/2019 DATED 28.10.2019 AT SY. NO.571/1A/34-3-1, 571/1A-34/3/1/1 571/1A/34/3/4,571/1A/34/3/4/1,571/1A/34/3/6, 571/1A/34/3/6/1, 571/1A/34/3/6/2, 571/1A/34/3/7, 571/1A/34/3/7/1 KONNI-THAZHAM VILLAGE, KONNI TALUK, PATHANAMTHITTA DISTRICT., KERALA IS ACKNOWLEDGED HERE WITH THE FOLLOWING CONDITIONS 1. NO USE OF EXPLOSIVES IS PERMITTED UNLESS VALID QUARRY PERMIT IS OBTAINED AND COPY SUBMITTED TO THIS OFFICE. LOCAL STATE GOVERNMENT AUTHORITIES APPROVAL/ENVIRONMENTAL CLEARANCE AS APPLICABLE AND RENEWED FROM TIME TO TIME SHALL BE IN POSSESSION.2. LICENSED EXPLOSIVES VAN SHALL BE USED FOR TRANSPORTATION OF EXPLOSIVES FROM MAGAZINE TO BLASTING SITE.3. IF ANY CHANGE OF QUARRY OR ADDITIONAL QUA RRY IS INVOLVED, NECESSARY PRIOR APPROVAL/ENDORSEMENT SHALL BE OBTAINED FROM THE LICENSING AUTHORITY.4. OPENING OF QUARRY SHALL BE INFORMED TO THE DGMS AND BLASTING OPERATIONS SHALL BE CONDUCTED AS PER MINES ACT.5. APPROVED BLASTER SHALL BE APPOINTED IN THE QUARRY FOR BLASTING. 6. ALL RECORDS OF USE OF EXPLOSIVES IN RE-3, RE-5, RE-7 RE-13 SHALL BE MAINTAINED.6.DAILY PASS FOR USE OF EXPLOSIVES (RE-13) SHALL BE GENERATED ONLINE. 7. EXPLOSIVES AND DETONATORS SHALL NOT BE TRANSPORTED IN SAME VAN AND TO BE TRANSPORTED SEPARATELY FROM MAGAZINE TO BLASTING SITE.8. VAN SHALL NOT BE USED FOR STORAGE OF EXPLOSIVES AT SITE. 9. EXPLOSIVE VAN IS PERMITTED FOR OWN USE ONLY.10 .NECESSARY APPROVALS/LICENCES FROM OTHER DEPARTMENTS SHALL BE TAKEN AS PER THE RULES.** के संदर्भ में यथा संशोधित कर भेजी जा रही है।

The Licence No.: E/SC/KL/22/135(E11282) is forwarded herewith duly amended in respect of followings ;

INTIMATION REGARDING QUARRYING OPERATIONS AS PER THE LETTER OF INTENT FROM THE DIRECTOR, DIRECTORATE OF MINING & GEOLOGY, THIRUVANANTHAPURAM VIDE LOI NO.7127/M3/2019 DATED 28.10.2019 AT SY. NO.571/1A/34-3-1, 571/1A-34/3/1/1 571/1A/34/3/4,571/1A/34/3/4/1,571/1A/34/3/6, 571/1A/34/3/6/1, 571/1A/34/3/6/2, 571/1A/34/3/7, 571/1A/34/3/7/1 KONNI-THAZHAM VILLAGE, KONNI TALUK, PATHANAMTHITTA DISTRICT., KERALA IS ACKNOWLEDGED HERE WITH THE FOLLOWING CONDITIONS 1. NO USE OF EXPLOSIVES IS PERMITTED UNLESS VALID QUARRY PERMIT IS OBTAINED AND COPY SUBMITTED TO THIS OFFICE. LOCAL STATE GOVERNMENT AUTHORITIES APPROVAL/ENVIRONMENTAL CLEARANCE AS APPLICABLE AND RENEWED FROM TIME TO TIME SHALL BE IN POSSESSION.2. LICENSED EXPLOSIVES VAN SHALL BE USED FOR TRANSPORTATION OF EXPLOSIVES FROM MAGAZINE TO BLASTING SITE.3. IF ANY CHANGE OF QUARRY OR ADDITIONAL QUA RRY IS INVOLVED, NECESSARY PRIOR APPROVAL/ENDORSEMENT SHALL BE OBTAINED FROM THE LICENSING AUTHORITY.4. OPENING OF QUARRY SHALL BE INFORMED TO THE DGMS AND BLASTING OPERATIONS SHALL BE CONDUCTED AS PER MINES ACT.5. APPROVED BLASTER SHALL BE APPOINTED IN THE QUARRY FOR BLASTING. 6. ALL RECORDS OF USE OF EXPLOSIVES IN RE-3, RE-5, RE-7 RE-13 SHALL BE MAINTAINED.6.DAILY PASS FOR USE OF EXPLOSIVES (RE-13) SHALL BE GENERATED ONLINE. 7. EXPLOSIVES AND DETONATORS SHALL NOT BE TRANSPORTED IN SAME VAN AND TO BE TRANSPORTED SEPARATELY FROM MAGAZINE TO BLASTING SITE.8. VAN SHALL NOT BE USED FOR STORAGE OF EXPLOSIVES AT SITE. 9. EXPLOSIVE VAN IS PERMITTED FOR OWN USE ONLY.10 .NECESSARY

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 15490

APPROVALS/LICENCES FROM OTHER DEPARTMENTS SHALL BE TAKEN AS PER THE RULES..

3515

किसी भी एक समय में लाइसेंस क्षमता निम्नलिखित वर्ग तथा मात्रा से अधिक नहीं होगी।
The licence capacity at any one time shall not exceed the kinds and quantities mentioned below ;

संख्या No	विस्फोटक Explosive(s)	वर्ग Class	प्रभाग Div	उप-प्रभाग Sub Div	क्षमता Capacity	इकाई Unit
1	Nitrate mixture - Emulsion Explosives	2	0	0	100	Kg.
2	Safety Fuse	6	1	0	1500	Mtrs
3	Electric and/or Ordinary Detonators	6	3	0	1000	Nos.

किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञप्ति के लिए लागू) : **20 गुना**
Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : **20 times as above.**

यह अनुज्ञप्ति दिनांक **31 मार्च 2023** तक प्रवृत्त रहेगी।
This Licence shall remain valid till **31st day of March 2023.**

आपके खाते में **रुपए 3100/-** की राशि शेष हैं जो इस संदर्भ को उद्धृत करते हुए भविष्य के संव्यवहार में समायोजित की जा सकती है ।
An amount of **Rs. 3100/-** balance is in your credit, which may be utilized for future transaction by quoting this reference.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विस्फोयटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।
For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(आर.वेणुगोपाल | Dr. R.Venugopal)
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

कोच्ची | Ernakulam

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. District Magistrate, PATHANAMTHITTA, Kerala with reference to his Noc No: B4-22961/3/2016 Dated: 30/09/2016
2. Superintendent of Police, PATHANAMTHITTA, Kerala.

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्ची | Ernakulam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें.)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 15490

3516

अनुज्ञप्ति प्रपत्र एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)

(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : **E/SC/KL/22/135(E11282)**
वार्षिक फीस रुपए (Annual Fee Rs): 2400/-

1. Licence is hereby granted to

Shri Martin Varghese M/s.Adukadu Granites (Pvt)Ltd. (अधिभोगी / Occupier : Shri Martin Varghese), Payyanamon P.O. Konni, Town/Village - Konnithazham, District-PATHANAMTHITTA, State-Kerala, Pincode - 689692

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Company**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।
Licence is valid only for the following purpose. : possess for use of **Nitrate mixture - Emulsion Explosives, Safety Fuse, Electric and/or Ordinary Detonators,** - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate mixture - Emulsion Explosives	2 ,0	0	100 Kg.
2.	Safety Fuse	6 ,1	0	1500 Mtrs
3.	Electric and/or Ordinary Detonators	6 ,3	0	1000 Nos.

(ख) किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]
(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3 (b) and (c)] : : **20 times as above.**

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।
The licensed premises shall conform to the following drawing (s): . : रेखाचित्र क्र. (Drawing No.) E/SC/KL/22/135 (E11282)
दिनांक (Dated) 04/11/2019

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:
Survey No(s). 571/1A/34/3/1 . , ग्राम (Town/Village) : **PAYYANAMON,KONNITHAZHAM** पुलिस थाना (Police Station) : **KONNI**
जिला (District) **PATHANAMTHITTA** राज्य (State) **Kerala** पिनकोड (Pincode)
दूरभाष (Phone) ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।
The licensed premises consist of following facilities. : **Constructed magazine for Explosives and Detonators (Type C)of Specification-2 Shedule VII of Explosives Rules,2008.**

8. अनुज्ञप्ति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधो, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबध्दों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी व्दारारा हस्ता.क्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्ति शर्तें।
Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख **31 मार्च 2001** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2001.**

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 15490

3517

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट से
अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उस
उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह ला

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 13/03/2000

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 11/07/2016
- Amendment in Drawings/Facilities/Premises dated : 03/01/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 05/04/2018
- Amendment in Drawings/Facilities/Premises dated : 04/11/2019

Transfers :

- Change in Licensee Name/Address/Status dated : 05/06/2017

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
20/03/2018	31/03/2023	Sd/- Dy. Chief Controller of Explosives, Ernakulam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 15490

में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य टक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/SC/KL/22/135(E11282) की शर्तें निम्नलिखित हैं ।

Following are the conditions of licence number E/SC/KL/22/135(E11282) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी ।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्तर होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबध्द आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं ।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा ।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु –
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं ।
(ड) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे ।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा ।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो ।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुरत करेगा ।
(ii) जब कोई विस्फोटक मानक शुध्दता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लीअसरीन या द्रव नाइट्रो योगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बैंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके । भीतरी भाग में लगी बैंचे, शैल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरूध्द सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाध्येकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है ।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from;
Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
9. यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि

Deputy Chief Controller of Explosives

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 15490

परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चात्वर्ती प्रत्येक परीक्षण के लिए तब रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद साबित नहीं कर देता :

परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभा

परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबध्द हैं तो ऐसे सभी चालकों के परीक्षण के लिए फी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है ।

If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of th test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:

Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :

Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.

10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों , उपयुक्त जूतों के प्रयोग व्दारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों व्दारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुओं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :

परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है ।

Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fie, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:

Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञप्तिधारी प्ररूप आर.ई.-3 और आर.ई.-4 या आर.ई.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके व्दारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी ।

The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.

12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञप्तिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें ।

No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.

13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) । यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञप्तिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा ।

Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.

मैगजीन का अनुज्ञप्तिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा ।

The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.

14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी ।

Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.

15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी ।

The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.

16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके ।

The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.

तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा ।

The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.

17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झांड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी ।

A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.

18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी ।

Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.

19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा ।

Not more than 4 persons shall be allowed inside the magazine or store house at any one time.

20. विस्फोटकों के खाली पैकजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा ।

Empty packages of the explosives shall be removed at the earliest and destroyed. \

21. अनुज्ञप्तिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए ।

The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.

22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों का सम्यकतः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी ।

Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam
Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 15490

3520

...cess to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall ...forded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.

... अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को अनुज्ञात परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञप्तिधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा ।

If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.

24. अनुजप्तिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञप्त फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा फ्लीते खरीदेगा ।

The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.

25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –

(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;

(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के.प्रतिबंधित होंगे ;

The possession and sale of fire-crackers generating noise level exceeding;

a) 125 dB(AI) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;

b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.

26. आग या विस्फोट व्दारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी ।

Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. **अनुज्ञप्तिधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा । The licensee shall not exhibit, possess and sell fireworks of foreign origin.**

कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Joint Chief Controller of Explosives
दक्षिणांचल, चेन्नै | South Circle, Chennai

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in

File ref.No. 15490

Form DE-6

3521

(See rule 113 of the Explosives Rules, 2008)

(Distance Form to be attached to the licence)

y distances required to be kept clear around magazine for high explosives or fire works or factory license number C/KL/22/135(E11282) in form LE-3 granted to Shri Martin Varghese M/s.Adukadu Granites (Pvt)Ltd., Payyanamon .O. Konni, Kerala-.

	Type of Structure(s)	Safety distances meters	
	Inside Safety Distances(ISD)	M	UM
1	Room or Workshop used in Connection with the Magazine	11	17
2	Any other Explosives Magazine or store House or Factory of the Applicant		
3	Magazine Office		
	Middle Safety Distances(MSD)		
4	Magazine Keeper's or Chowkidar's Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road	33	
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
	Outside Safety Distances(OSD)		
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances	45	
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
	Overhead Electric lines		
27	Electric Power over head Transmission Lines above 440V	45	
28	Electric Power over head Transmission Lines upto 440V	15	

The Date : 13/03/2000

For Joint Chief Controller of Explosives
South Circle, Chennai

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 11/07/2016
- Amendment in Drawings/Facilities/Premises dated : 03/01/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 05/04/2018
- Amendment in Drawings/Facilities/Premises dated : 04/11/2019

Transfers :

- Change in Licensee Name/Address/Status dated : 05/06/2017

Content owned by Department of Mining and Geology, Kerala. Visit: https://www.portal.dmg.kerala.gov.in